[Shri Chandra Shekhar] ing a Commonwealth Conference. Should we take is that even if London takes the initiative to convene a Commonwealth Conference, the Government of India will not attend such a conference, because in the opinion of the hon. Foreign Minister such a conference will not serve any purpose? And if a Commonwealth Conference can serve no purpose, then why should not India take the initiative? Why leave the initiative in the hands of the United Kingdom to convene such a conference?

SARDAR SWARAN SINGH: London may have its own reasons for calling a Commonwealth Conference. Still I hold and I hold strongly the view that in this the last Commonwealth respect Conference tried to grapple With this problem in my presence for two days and was unable to put any real pressure upon the British Government. а Commonwealth Conference is convened-and I do not know if a conference is going to be convened—that is quite another thing. I do not see why we should take the initiative of calling such a conference for this purpose.

SHRI G. MURAHARI (Uttar Pradesh): The Commonwealth i_s a dead concept.

SARDAR SWARAN SINGH: This subject, this matter is really not purely a Commonwealth matter. In this the entire African world is concerned, and a large number of countries outside the Commonwealth.

PROP. M. B. LAL: The United Nations Organisation is involved.

SARDAR SWARAN SINGH: Yes, the U.N. i_s involved. As the hon. Member says, the United Nations Organisation is itself involved.

PROF. M. B. LAL: Not only bhe United Nations but the entire world is involved.

SARDAR SWARAN SINGH: Therefore, a Commonwealth Conference is a much smaller forum, and we should really function on a wider perspective. If a conference is convened, we will consider the purpose of it and we will take appropriate decision.

THE DEPUTY CHAIRMAN: I think we have had enough discussion on this. So Mr. Chordia will now continue his speech.

THE HINDU MARRIAGE (AMEND-MENT) HILL, 1962 (to amend sections 2 and 10)—contd.

श्री विमलकुमार मञ्जालालजी चौरड़ियाः उपसभापित महोदया, ग्रन्तराष्ट्रीय क्षेत्र से विवाह क्षेत्र में मैं सदन को लाना चाहती हूं, ग्रौर बिना विवाह के ग्रन्तर्राष्ट्रीय क्षेत्र भी नहीं चलेगा ग्रौर बिना ग्रन्तर्राष्ट्रीय क्षेत्र के विवाह भी नहीं चलेंगे।

पूर्व वक्ताओं ने माननीय जयपुरिया जी कें बिल के बारे में कहते हुए जैंनों और ग्रन्थ लोगों के त्यौहारों के बारे में चर्चा की। उसके बारे में मैं कह चुका हूं। जहां तक बहस कें दौरान में श्री दामोदरन ने कहा, और भी वक्ताओं ने कहा, कि जैन धर्म के प्रवर्तक महावीर थे, तो मैं प्रार्थना करूंगा कि यह उनकी गलतफहमी है।

[THE VICE-CHAIRMAN (SHRIMATI TARA RAMACHANDRA SATHE) in the Chair.]

जैन धर्म के शास्त्रों के हिसाब से देखा जाय तो जैन धर्म अनिदि काल से चला आ रहा है। पहले भी 24 तीर्थंकर हो चुके थे, उसके बाद कोई तीर्थंकर नहीं हुए। तो 24 तीर्थंकर हो चुके जिनमें महावीर अन्तिम तीर्थंकर थे। सब से पहले थे ऋषभदेव जिनका कि वर्णंन सनातन धर्म शास्त्रों में भी आता है, महाभारत में भी आता है और यदि इतिहास की दिष्ट से देखा जाय तो इतिहासकारों ने भी मान लिया है कि तेईसकें तीर्थंकर पार्थंनाथ, थे। इस बारे में जो गलतफहमी माननीय सदस्यों में है उसको मैं दूर कर देना चाहता हूं कि जैन धर्म केवल महाबीर स्वामी ने चलाया । ऐसा नहीं है। जैन जैन धर्म शास्त्रों के अनुसार अनादि काल से चला आ रहा है और सनातन शास्त्र के अनुसार ऋषम देव स्वामी के समय से चला आ रहा है और इतिहास-कारों के हिसाब से, कमप्से कम ग्रगर इतिहास को भी साक्षी माना जावे तो, पार्श्वनाथ स्वामी के समय से चला आ रहा है। अब जहां तक उनकी परम्पराग्रों के विवाहों का सवाल है, तो भारतवर्ष में, उपसभाष्यक्ष महोदया, कई तरह के विवाह होते हैं और हमारे समस्त शास्त्रों में कई प्रकार के विवाहों का वर्णन श्राता है। जब द्रीपदी से विवाह करने ग्रज्न गये थे, तो स्वयंत्र की प्रथा भी थी; जब दुष्यन्त शकुन्तला से विवाह करने गए थे तो परम्परा दूसरी थी। तो कई तरह की परम्पराएं हमारे यहां चलती आई हैं। तो इस दिष्ट से जैनों के लिए भी "हिन्दु" शब्द में जैन शब्द वहां से हटा दिया जाय जहां ऐक्ट में है. तो ऐसा जगता है कि जैन्स के लिये कोई प्राविजन रहता नहीं । अगर ओरि-जिनल ऐक्ट में देखा जाए तो उसमें जैन शब्द कहीं रहता नहीं। उसमें इस प्रकार से दिया है:

This Act applies-

(a) to any person who is a Hindu by religion in any of its forms or developments, including a Virashavia, a Lingayat or a follower of the Brahmo, Prarthana or Arya Samaj . . ."

जब इन समाजों का हिन्दू के साथ में स्पष्टी-करण किया जाता है तब इसके साथ माननीय जयपुरिया जी के लिये खावश्यक था कि इसमें वह जैन शब्द भी जोड़ते, परन्तु वैसा उन्होंने नहीं किया। लेकिन उन्होंने अभी जो प्रस्ताव रखा है, वह जनमत जानने के लिये रखा है और जनमत जानने का मतलब यह है कि लोगों की क्या राय है, वह मालूम की जाये और इसमें जो किमयां हैं व भी दूर कर 909 RS—5. दी जाये। इस दृष्टि से तो वह ही सकता है।

ग्रव जहां तक यह सवाल है कि 'जैन्स' को इसमें से हटा दिया जाये, हिन्दू के साथ जोड़ दिया जाये, तो मेरा एक नम्र निवेदन है कि यह हमारी सरकार सेक्यलर सर्कार है म्रोर बनारस हिन्दू यूनिवर्सिटो से, "हिन्दू" नाम से, एक चिढ़ है। ग्रब यह तो एतराज को बात है कि हिन्दुस्तान में "हिन्दू" मब्द कहने से भी ग्रप्रिय लगता है। मुझे विशेष ग्राप्रह नहीं कि हिन्दू कहने से भारतवर्ष में हिन्दू धर्म कायम रहेगा या हिन्दुस्तान में हिन्दू रहेंगे या नहीं रहेंगे, इसलिये भी मझे कोई खास राग या द्वेष नहीं, परन्तु इतना उसके लिये एलजिक होने की आवश्यकता नहीं कि 'हिन्दू' शब्द आये या नहीं । 'हिन्दू' शब्द साम्प्रदायिकता का खोतक है ग्रीर मदन मोहन शब्द ग्राएगा तो वह साम्प्रदायिकता का द्योतक नहीं, तो यह जमने सरीखा बात नहीं 1 परन्तु अपनी अपनी विचारधारा है। अगर हम सचमुच चाहते हैं कि हमारे देश में साम्प्र-दायिकता के आचार पर कोई ऐसी व्यवस्था न हो जिसमें साम्प्रदायिकता की खश्च ग्राती हो तो यह अत्यन्त आवश्यक है कि हमारी सरकार इन सब हिन्दू मैरिज अमेन्डमेन्ट विल या हिन्दू कोड बिल या मस्लिम मैरिज ऐक्ट वर्ग रह इन सब को समाप्त करके केवल एक भारतीय विवाह विधान कायम करती और उसमें परम्परायें कायम कर देनी चाि यें कि इस इस तरह से विवाह हो सकते हैं। एक ग्रादमी चाई तो चार पत्नियां कर सकता है परन्तू उस में यह लिखने की जरूरत नहीं कि महम्मद हसैन हो तो चार पत्नियां कर सकता है और भैरों नाल हो तो एक ही पनी कर सकता है। यह लिखना श्रावश्यक नहीं है ।

श्री नफ़ीसुल हसन: सिविल मैरिज ऐक्ट सब को अप्लाई करता है।

श्री विमलकुमार मन्नालालजो चौरड़िया: वह तो एंता है कि जब किसा का कोई जाति पांति नहीं है, कोई श्रपना जाति में विश्वास

[श्री विमलकमार मन्नालालजी चौरडिया] नहां करता है, ग्रपना परम्पराग्रों में विद्वास नहां करना चाहता है ग्रीर उन सब से बचने के लिए सिविल मैरिज ऐक्ट के अन्तर्गत रजिस्टर करा लेता है । उसके लिए तो किती चीज को मनादी नहीं है और न हो रजिस्टर करने को आवश्यकता है। जब गांधर्व विवाह इया करते थे, आज भी होते हैं, श्वाज मो इंष्ट से विवाह होते हैं, ग्रम्क-ग्रमंक को देख लिया ग्रीर मन में धारण कर लिया और इस तरह से विवाह हो गया । इस तरह से कई लड़कियां ग्राजन्म कुंवारी हो रह जातो थों और कई लड़कियों का इस बरह से विवाह हो जाता था। तो हम विवाह के सम्बन्ध में किसा तरह का कोई कातृन बता दें कि इस तरह से विवाह होने चाहियें, पेता मैं नहीं मानता हं।

श्री महाबीर प्रसाद भागंव (उत्तर प्रदेश): आप विवाह के चक्कर में क्यों पड़ गये? हैं विमल नाम तो विमल हो रहेगा।

श्री विमलकुमार मन्नालालजी चौरडिया : मैं भागव साहब से हमेशा प्रभावित रहा है। उन्होंने जो आदेश दिया कि मैं विवाह के धक्कर में क्यों पड़ गया, तो मैं यह कहना चाहता हं कि मैं इसलिए पड गया कि भविष्य में भागंव साहब के यहां विवाह होने वाला है भीर उस विवाह के समय कहीं ऐसा संयोग ब प्राजाये कि वे जैन ग्रीर हिन्दू के चवकर में पड जायें कि किस तराके का विवाह हो या किस तर के का नहीं होना चाहिये और इस तरह से वहां पर कोई व्यवस्था न हो। इसलिये ग्रत्यन्त ग्रावश्यक है कि हमारे भानतीय मंत्री जीका जी कोडीफाई करने का कातन है और हमारे जयपुरिया जो उसमें बो संशोधन करना चाहते हैं, मैं उस संशोधन **की द**िट से **भी भ गं**व साहब को इसमें इन्वलड **कि**या जा सके । तो इस इष्टि से म**न्नी**य चयम्रिया जा ने जो प्रस्ताव रखा है कि "जैतीं" को इसमें प्रामिल किया ाय ग हटाया जाये, इस बारे में जनमत जानने के

लिए यह प्रस्ताव रखा है श्रीर मरा ख्याल है कि मानत य मंत्रा जा को इस बारे में कोई श्रापत्ति नहीं है नी चाहिये। श्रगर वे नैनिक दृष्टि से इस बात के लिए र ज हो जाते हैं तो मविष्य में हमारे कातृतों में जितने हिन्दू या मुस्लिम भव्द लगे हुए हैं, उनको समाप्त करके केवल भारतोय कानृत बनाया जाना चाहिये।

भारतीय कानुन से अन्तर्गत जितनी भी व्यवस्थाएं हैं उन में ग्रलग-ग्रलग तरीके से धर्म चलते हैं। समाज के अन्दर जो व्यवस्थ एं चलता है वे अलग-अलग धर्मों के किन्हीं कारणों से चलता हैं। जिस समाज में महिलाग्रों का बाहत्य होगा और पुरुषों का अभाव होगा, उस व्यवस्था में ग्रावश्यक समझा गया है कि मन्द्य को तोन या चार पत्नियां रखन चाहियें। जिस समाज में पुरुषों का बाहरव होगा श्रीर महिलांचों का ग्रभाव होगा उस समाज में यह परम्परा है कि स्त्रियों के दो या तान पति तक हो सकते हैं। हमारे सामने द्रोपदा का भा उदाहरण बाता है और कई पहाड़ क्षेत्रों में ऐसा विवाह की परम्परा भी है। तो यह जो विवाह को परम्परा है वह सामाजिक रीती-रिवाज के श्राधार पर चलती है और यह किसी सिद्धान्त या विसी ग्राधार पर नहीं चलतो है तथा देश ग्रीर काल के अनुवार उस पर अमल किया जाता है । जब हम भारतदर्ष को देखते हैं तो यहां को स्थिति के अनुसार पुरुष और स्त्रियों का जनसंख्या लगभग बराबर है और यहां पर ग्रलग, ग्रलग तरह का व्यवस्थाए हैं। तो हमारे यहां जो व्यवस्थ एं हैं उनमें धर्म के नाम पर कर ति भा है और अच्छे रीति भी हैं। श्रीर देश तथा काल के हिसाब से जो ग्रावश्यक हैं उन्हें चलने दिया जाना चाहिये। विसी भी बर्म में, किस भी बेफेट ने, तीर्ब कर ने, किसी महापुरुष ने नहें कहा कि तुमको इतने विवाह कर लेना च हिये ग्रीर तुमको इतने विवाह नहीं करना च हिये। पुराने जमाने में जो धर्म प्रवर्त्तक थे, खलीक थे, गणधर थे, उन्होंने जो फानन बना लिया वह हो जाता था; बयोंकि उस समय केई पालियामेंट नहीं

थ:। उत्त समय तो "ब्रह्म वाक्य जनार्दन" वाला किस्ता होता था । इस तरह से उससमय समाज जो व्यवस्था बतो थो वह चलती थी। एक समय था जब कि विधवा विवाह के बारे में सुनना भा पाप था और उसमें तरह-तरह के बन्धन थे। परन्त समय और काल के हिसाब से परिवर्तन होता गया ग्रीर साथ हा साथ उसके हिसाब से र ति-रिवाज भा बदलते गये । इसलिए मैं कहना चाहता है कि इस बिल की पब्लिक मं पी नियन जानने के लिये कोई कठिनाई नहीं होतः चाहिये । प*न्त् हमारी* सरकार को इस बात को नोट कर लेना चाहिये कि इस तरह के जितने कान्त हैं वे भारताय आधार पर बनने चःहियें । किश्चियन , हिन्दू, मुस्लिम , जैन, सिख, ईसाई ग्रोर पारस, ये सब भारत के नागरिक हैं, भारतवासी हैं, श्रीर इसलिए में कहना चाहता हूं कि हमें 'हिन्द' शब्द से, "जैन" शब्द से, 'सिख' शब्द से या 'मस्लिम' शब्द से इतना एलजिक क.ल नहीं करना चाहिये; यही मेरा निवेदन है।

SHRI D. THENGARI (Uttar Pradesh): Madam Vice-Chairman, in the first place, it should be stated that codification of law is not consistent with the spirit of Hindu dharma. As quoted on page 12 of the Hindu Law Committee's Report. Mr. John D. Mayne, who was a renowned author on Hindu Law had

"The age of miracle has passed, and I hardly expect to see a Code of Hindu Law which shall satisfy the traders and the agriculturists, the Punjabee and the Bengalee, the Pandits of Benaras and Rameshwa. ram, of Amritsar and of Poona."

Observing that Hindu Law was never codified and that Smritis are not codification of law, Shri Rishindra Sarkar points out that unlike the codes of a legislature, one Smriti does not exclude the other, nor does one Smriti repeal the other or others but all are treated as sources of law.

Again, it is well known that in case there be any inconsistency between

. usage and the Smriti, the former was supposed to carry with it greater validity as law.

Shri Rishindra Nath Sarkar. in the introduction to his "Hindu Code" says:

"Smxitis are records of Law or records of what, as if were heard (sruit), and are comparable with the American restatement of law, i English digests of case law, and in India Jagannath's or Colebrook's Digest of Hindu Law, Vivada-Bhangarnava' or 'Vivadarnava-Setu' or Code of Gentu (Gentoo) laws, a digest compiled at the request of

Warren Hastings."

In fact, in practice, the traditional authorities of Hindu Law have been overshadowed, to a considerable extent by the Digests or Commentaries that were written subsequently from , the ninth to the nineteenth century I which gave rise to different schools of Hindu Law governing different parts of the country. In short, codification is not consistent with the spirit of Hindu Law. Nevertheless, here is some codification and we are confronted with a question whether Jains constitute part and parcel of Hindu society so far as law is concerned. Here. I must refer to article 25 of our Constitution, la Explanation II, it is said;

"In sub-clause (b) of clause (2), the reference to Hindus shall be construed as including a reference to persons professing the Sikh, Jaina or Buddhist religion, and the reference to Hindu religious institutions shall be construed accordingly."

It may be noted that this is the only place where the article tries to define in some form or the other the term 'Hindu'. Now, it is necessary not to confuse religion with law. There are founders of religion that were not law-givers such as Abraham. There have been law-givers who were not founders of religion such as Manu or Moses. Again, there are a lew in whom both the roles are combined.

SHRI DEBABRATA MOOKERJEE: On a point of order, Madam. With the utmost respect on the floor of the Constituent Assembly in to my esteemed friend, I would like to say that all J this is not relevant to the present consideration which seeks only to ' amend sections 2 and 10. The arguments that are now being advanced are directed to showing that the Hindu Marriage Act is against the spirit of the Hindu system of religious belief, or customs. I submit either an argument in support of the proposition contained in the Bill that sections 2 and 10 of the Act ought to be amended or an argument that sections 2 and 10 ought not to be amended, is alone relevant. I say with respect, my friend's arguments are wholly beside the point. They have as much to do with the present proposition as we have to do with the man in the moon. The only question is whether sections 2 and 10 require to be amended but my friend's argument hitherto has been, if I have been able to follow him all right, that the codification of the Hindu marriage laws was extremely unwise.

THE VICE-CHAIRMAN MATI TARA RAMCHANDRA SATHE): first develop his Let him point and then you can raise the point of order if he does not stick to the

SHRI DEBABRATA MOOKERJEE: I will abide by your verdict but I thought;-I have been listening to him for about five or six minutes now— that the arguments hitherto employed by him, were beside the point.

SHRI D. THENGARI: If the hon. Member goes through the Bill, he will find that there is a discussion about Jains and, therefore. I think whatever I am speaking is relevant. I would like to know from the hon. Member how it is irrelevant. He has not been able to make his point.

Madam, there are a few in whom are combined both the roles, that is, the founder of religion and also of the law giver, for example, Mohammed the Prophet.

As explained by Dr. Babasahea Ambedkar February 1950, Lord Buddha and Lord Mahavira were not law-givers. They were great founders of religions. The term 'Hindu' is not co-extensive with the term 'Vedicist'. 'Hindu' is a large circle of which 'Vedicists* constitute but a part. Again, the spirit of the Hindu Dharma has to be understood before we decide whether the Jains should be included in the definition of 'Hindu' for the purposes of law. As great an authority as Mr. T. W. Rhys Davids says in his famous book "Life of Gautama" that Lord Buddha was one of the wisest and the greatest Hindus though actually he had revolted against Vedic rituals. So far as the great Acharyas of Jains are concerned there are a few examples which I should like to quote that will show the spirit of Jainism and also of Hindu Dharma. The famous Jaia Acharva. Shrimati Hemachandra-charva. prayed to Somanath in the following fashion when he visited the Somnath temple along with Maharaja Kumarpal:

> "यत्र तत्र समये यया तया. योऽसि सोऽस्यभिश्वया यथा तथा । बीत दोष कलाः स चेत भवान एक एव भगवन ! नमीडप्त ते ॥"

Another great Jain Acharva has defined the Absolute or the Ultimate in the following terms:

> "यस्य निखिलाश्च दोषाः न सन्ति । सर्वे गगाश्च विद्यन्ते । बह्या वा विष्णार्श हरो िनो वा। नमस्तस्मे । "

THE VICE-CHAIRMAN (SHRI MATI TARA RAMCHANDRA SATHE): You have already taken ten minutes.

(Amdt.) Bill, 1962 1178

SHRI D. THENGARI In view of these facts which are very relevant to the subject—I differ from my hon. friend there—I want to insist that the term 'Hindu* comprises our Jain brothers also.

Thank you, Madam.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGA-NATH RAO)-: Madam Vice-Chairman, I listened to the debate with keen interest but in spite of that I am not convinced about the need, much less the desirability, for bringing forth this measure. The hon. mover in the 'Statement of Objects and Reasons' admits that the word 'Hindu' has a wide connotation and it includes Jainas also within its fold. But the Btiain objection seems to be that he considers it superfluous to consider Jainas as a separate community as distinct from the Hindu community. That is what he feels but there he is mistaken. The word 'Hindu' includes Jains except Buddhists. Therefore it is not the intention of the Hindu Marriage Act to treat the Jains as a separate community. Section 2 which he has referred to in this Bill clearly mentions the Jains, Sikhs and Buddhists as coming within the Hindu fold. Now, suppose we agree to the deletion of the word 'Jaina' in section 2 of this Act, then an anomalous situation will arise. While Buddhists and Sikhs will continue to be Hindus for purposes of this Act, the Jains would cease to be Hindus for purposes of this Act. A further anomaly would be this. If you refer to Explanation (a) under section 2(1) of the Act, you will find it says:

"any child, legitimate or illegitimate, both of whose parents are Hindus, Buddhists, Jainas or Sikhs by religion:"

And Explanation (b) says:

"any child, legitimate or illegitimate, one of whose parents is a Hindu, Buddhist. Jaina or Sikh by religion and who is brought up as a

member of the triDe, community, group or family to which such parent belongs or belonged;"

Suppose you take away the Jains. What happens to the children that are born to these Jai.s who are Hindus for all purposes but not for purposes of this Act? Are they to be considered as Hindus? Where one of the parents is a Jaina but, who ceases to be a Hindu for purposes of this Act, what happens to those children? Therefore this amendment, if agreed to by the House, would create an anomalous situation which .my hon. friend over there would never have intended.

Secondly, if you take other similar Acts, the same definition has been adopted; for instance, in the Hindu Succession Act, the Hindu Minority and Guardianship Act. the Hindu Adoptions and Maintenance Act. and so on, the same definition of the word 'Hindu' is there and it includes Jainas, Sikhs and Buddhists. If we take away the Jainas from this Act, a further anomaly would be that they would continue to be Hindus for pur-Doses of all the other Acts but not for this.

There is another thing. Sub-section (3) of section 2 of the Hindu Marriage Act says;

"The expression 'Hindu' in any portion of this Act shall be construed as if it included a person who, though not a Hindu by religion, is. nevertheless, a person to whom this Act applies by virtue of the provisions contained in this section."

Therefore even those who may not be Hindus for purposes of this section would however continue to r>e Hindus under sub-section (3) and so the purpose of the amendment would not be served. It is a part of the drafting device which has been adopted uniformly in all these Acts and therefore I hope my friend would agree with me that there is no need,

[Shri Jaganath Rao.] much less would it be desirable, to carry out this amendment.

The second object of the amendment seems to be that he wants to introduce a new concept of judicial separation by consent of both husband and wife. If 'they declare in the presence of fwo witnesses before a district court that they want to be separated judicially, he says it, should be allowed. It is a new concept; it is unknown to any system of law. The whole scheme of the Act is that a Hindu marriage when once contracted continues till the end. It is a sacrament and not a mere contract which can be avoided by a bilateral agreement. That is why you find some laid down and stringent provisions are unless these conditions are fulfilled one cannot seek a judicial separation from the court. The conditions in section 13 which allow either of the parties to divorce are still more stringent. Therefore the scheme of the Act being that the Hindu marriage should not be easily trifled with, we cannot have this new concept. Judicial separation by consent is unknown in any system of law in any part of the world, much less in India where this would introduce a serious change in the society. I Therefore, Mad^m, these two amend- j ments which are sought to be intro-, duced by this amending Bill are not necessary. The purpose would not be served by circulating this Bill for eliciting public opinion.

My hon. friend, Shri Thengari. has laised this question. He referred to article 25, to which I myself wanted to refer, where in Explanation II the word 'Hindu' has been construed as including Sikhs, Jans and Buddhists.

Then, Mr. Chordia referred to a) uniform Civil Code for every citizen in the country. That is true. Article • 44 envisages' the passing of a uniform Civil Code for the country, but this Marriage Act is a social legislation. This Act was passed in 1955. Let us work it. It is difficult to convince

so many communities that are within the Hindu fold. It might create communal feelings. For instance, when we wanted to introduce the Hindu Religious Endowments Bill, there was opposition to it from the Sikh community. There was opposition from the Muslim community. According to them, have got their own laws. Therefore, in regard to thse social matters we should be rather siow in going ahead. Let us work this Act and no serious difficulty has Deen experienced even according to the mover. His main argument is that the word 'Jamas' in section 2 is a superfluity and, therefore, it stw 'be removed. For removing superfluity, with all respect. I submit there is no need for an amending Bill. No useful purpose would be served by circulating the Bill for eliciting public opinion. I therefore, request the hon. Member to withdraw his Bill If he does not, well, I will oppose it

SHRI SITARAM JAIPURIA: Madam Vice-Chairman, I have been listening with ve^ry great attention to the hon. Deputy Minister, who has just now spoKen. If I may refer him to the same section, to which he referred, he will find that in section 2 it is mentioned:

"1* This Act applies—

(a) to any person who is a Hindu by religion in any of its forms or developments, including a Virashaiva. a Lingayat or a follower of the Brahmo, Prarthana or Arya Samaj;

<ht to any person who is a Buddhist, Jaina or Sikh by religion;".

My submission is that in article 25 of thf> Constitution, it is very clearly mentioned;—

"Explanation JL—In sub-clause (h) of clause (2). the reterence to Hindus shall be construed as including a reference to persons professing the Sikh. Jaina or Buddhist

religion, and the reference to Hindu religious institutions shall be construed accordingly."

What is the difficulty and why should not the word "Jaina" be omitted from here? It should be included in (a) so that they are also Hindus. Then, (a) and (b) very clearly define that Jains or Sikhs are not Hindus by religion but by themselves they are separate religions. Moreover. the discussion that we had in the House very amply reflected the views of the Members of the different Parties and different sections and in the circumstances I do feel that by circulating the Bill for eliciting public opinon it will be a good step. I have got with me letters received from several organisations including organisation from Bombay, which has got 35 affiliated organisations. They have mentioned that this is a very welcome measure and if the hon. Minister agrees, I do feel that that it should be circulated for eliciting public opinion. No harm will be done. In a legislation of this nature, where opinions might vary and opinions might "differ, it would be advisable, in the interests of having a very firm social legislation, to have this. It appears that .the hon. Deputy Minister is more worried about anomalies. I personally feel that anomalies are part of life, but in this particular case, anomalies do not appear to be there at all and I do not think it is a good piece of legislation.

So far as section 10 is concerned, as I have already said earlier, after all the legal process is so cumbersome and so difficult. My hon. friend, the Deputy Law Minister, is an eminent lawyer and he has certainly tried to argue the case well, but nevertheless lawyers in the courts may not be very happy about it. With all respect to everyone here, I do believe in the sense of justice, but justice delayed is justice denied. There are a number of cases lying pending for a long time and very heavy e^o°nses are involved. If the two relations of the two sides are present, it may

mean that the private affairs may not become much public. The expenses may be less. These two relations might be able to persuade them to have a better compromise and to have life of a peaceful nature. I, thera-fore, would insist that this Bill may be circulated for eliciting public opinion.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL SECURITY (SHRI R. M. HAJARNAVIS): In the meantime, will you^Madam Vice-Chairman, ask the hon. Member to send me information as to how the question has arisen and whether there is any doubt about interpretation? If there is any serious controversy which has arisen because there is some ambiguity left, we shall certainly try to correct it, if necessary.

THE VICE-CHAIRMAN (SHRI MATI TARA RAMCHANDRA SATHE): The question is:

"That the Bill further to amend-the Hindu Marriage Act, 1955, be circulated for eliciting opinion thereon by the 30th April, 1966."

The motion was negatived.

THE CODE OF CIVIL PROCEDURE (AMENDMENT) BILL, 1964 (to omit section SIB)

SHRI J. C. CHATTERJI (Uttar Pradesh): Madam Vice-Chairman, I beg to move:

"That the Bill further to amend the Code of Civil Procedure, 1908, be taken into consideration."

Let me go to the Bengal Partit'on days, because the British Government at that time were a bit upset due to the Bengal Partition agitation and its effect on the country. It was in 1905. But the very next year the British Government instigated some Muslims, particularly the Nawab of Dacca, to I start the Muslim League. It was